

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 147/2023/EZ

Pradip Kumar Pattnaik-----Applicants(s)

Versus

Union of India & Ors. ----- Respondent(s)

Additional Affidavit on Behalf of the Opposite Party/Respondent No.  
10 State Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 28/05/2024

**Shri Apurba Ghosh**  
Advocate for Respondent No.10  
(SEIAA), Odisha  
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Additional Affidavit on Behalf of the Opposite Party/Respondent  
No. 10 State Environment Impact Assessment Authority (SEIAA),  
Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged about 56 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Respondent No.10 before this Hon'ble National Green Tribunal.
3. That, this Respondent No. 10 has produced the inspection report carried out on 22.04.2024 by Dr. Pradeept Kumar Nayak, Environmental Scientist of the respondent no. 10 through the affidavit dt. 23.04.2024 as Annexure-I.
4. That, this Hon'ble Tribunal after taking note of the contents of affidavit dated 23.04.2024 filed by the Respondent No. 10 vide

  
**MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar**



28 MAY 2024



their order dated 24.04.2024 directed the State Respondent to file a proper affidavit and adjourned the matter to 29.05.2024 for further hearing.

5. That, it is humbly submitted that the inspection conducted on 22.04.2024 which has been filed in the earlier affidavit dated 23.04.2024 is concerning the present status of the alleged site which has been indicated "under heading observations" of the inspection report. So far, the exact date of construction & development of the area are concerned, the same is not within the knowledge of the Respondent No. 10.
6. That, it is further humbly submitted that the averments made in para-4 of the affidavit dated 23.04.2024 filed by the Respondent No. 10 i.e. "the most of the points alleged by the petitioner are true", may be understood in the context of the observation of the site visit report and photographs attached there in submitted by Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha of the Respondent No. 10 which has also been annexed as Annexure-I in the affidavit dated 23.04.2024.
7. That, this affidavit is filled before this Hon'ble Tribunal in order to clarify certain averments made in the earlier affidavit dated 23.04.2024.
8. That the facts stated above in this additional affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

  
MEMBER/SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH:-9437627119 (M)

9. That the deponent craves the leave of this Hon'ble Tribunal to file further affidavit as and when necessary for proper adjudication of this case.



Identified by  
Advocate

Deponent

MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar

**VERIFICATION**

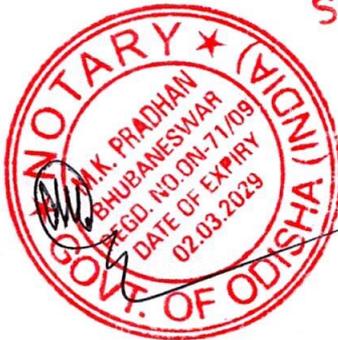
Verified at Bhubaneswar on this day of 28<sup>th</sup> May, 2024 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefrom.

Place: Bhubaneswar

Date: 28.05.2024

Deponent

MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar



SWORN BEFORE ME

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
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